

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 190 OF 2018 &
IA NO. 878 OF 2018

Dated : 27th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Uttarakhand Power Corporation Ltd. Appellant(s)
Versus
M/s India Glycols Ltd & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Neha Garg for R-1 & 3

Mr. Buddy A. Ranganadhan
Ms. Stuti Krishnan for R-4

ORDER

The learned counsel appearing for the Respondent No. 4 prays for another four weeks' time to file reply in the matter.

Submission of the learned counsel for the Respondent No.4, as stated supra, is placed on record.

Another four weeks' time is extended to the learned counsel for the Respondent No. 4 to file reply in the matter on or before 28.03.2019. Thereafter, rejoinder, if any, may be filed by the learned counsel for the Appellant on or before 26.04.2019, after duly serving copy to the other side.

List the matter on **29.04.2019**, as agreed by the learned counsel for the Appellant and the Respondents.

(Ravindra Kumar Verma)
Technical Member

Bn/kt

(Justice N.K. Patil)
Judicial Member